

**Enforcement of Ban on Tiger and Panther Hunting in Madhya Pradesh**

2437 SHRI BRIJRAJ SINGH-KOTAH · Will the Minister of AGRICULTURE be pleased to state

(a) whether tiger and panther hunting is banned all over India ,

(b) if so, the States where such ban exists ;

(c) whether despite the ban in Madhya Pradesh, permits to shoot tigers are given to a certain Shikar Company ; and

(d) if so, the name of the Company and the reasons for doing so ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) (a) and (b). The following States where tigers mostly exist have placed a ban on hunting for a 2-5 year period. Panther is however not a protected animal throughout the country :—

1. Goa	Protected indefinitely
2. Gujarat	-do-
3. Kerala	-do-
4. Mysore	-do-
5. Tamil Nadu	-do-
6. Andhra Pradesh	5 years from 1st July, 1970
7. Assam	-do-
8. Himachal Pradesh	-do-
9. Orissa	-do-
10. Tripura	-do-
11. Rajasthan	.do-
12. West Bengal	-do-
13. Uttar Pradesh	3 Years
14. Maharashtra	2 Years

(c) and (d). Yes Sir, permits were given by the State Government to shoot tigers to eight Shikar outfitters who had entered into agreements with foreign clients prior to the imposition of the ban. The eight shikar outfitters are :—

- (1) M/s Allwyn Cooper, Nugpur.
- (2) M/s Tiger & Tiger India, Branch Sohawal, Satna
- (3) Prince Azim, Shikar Outfitters, Jabalpur
- (4) Big and Small Game hunting, Raghunathnagar, Morena
- (5) M/s. Tiger and Shikars, Jabalpure
- (6) M/s Professional hunting, Nagpore
- (7) M/s Rao Naidu, Shikar, Nagpore
- (8) M/s Safatics India Shikar Outfitters, Mhow.

**World Bank Aid for Eradication of Pests and Diseases of Crops**

2438 SHRI K C PANDEY · Will the Minister of AGRICULTURE be pleased to state :

(a) whether the International Development Association of the World Bank is assisting India in the matter of eradication of pests and diseases of crops ,

(b) if so, the assistance received so far during the last three years, year-wise for the purpose and the terms of agreement, if any ; and

(c) the benefits achieved expected as a result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P SHINDE): (a) An agreement has been entered into with the International Development Association of the World Bank to improve and expand the aerial plant protection services in the country. It provides for acquisition of new aircrafts for the Directorate of Agricultural

Aviation and qualified private aviation operators. These aircrafts will be used in addition to the existing fleet for aerial spraying on crops against pests and diseases in the country. The agreement also provides for establishment of training facilities for agricultural pilots and aircraft engineers.

(b) The agreement provides for a loan of 6 million dollars. It has become effective from the 27th May, 1971 and will terminate on the 31st December, 1974. So far no amount under this loan has been received. The terms of agreement are as follows :

- (i) The loan will be repaid over a period of 40 years with a grace period of about ten years. Repayment will commence from the 15th November, 1980 and end on 15th May, 2020.
- (ii) The amount of instalment will be  $\frac{1}{2}$  of 1% of the principal amount up to May, 1990 and  $1\frac{1}{2}$ % of the principal amount thereafter.
- (iii) The agreement stipulates payment of service charges at  $\frac{3}{4}$  of 1% on the principal amount of the credit withdrawn the outstanding from time to time.

(c) With the strengthening of the aircraft fleet, the area proposed to be covered during the three-year-period of the agreement is estimated to be as under :—

1971-72 :	5 million acres
1972-73 :	6 " "
1973-74 :	7 " "

**राष्ट्रीय कोयला विकास निगम की  
ओर कोयला खान भविष्य निधि  
की बकाया राशि**

2439. श्री रामाबलार शास्त्री : क्या  
श्रम और पुनर्वास मंत्री, यह बताने की कृपा

करेंगे :

(क) क्या राष्ट्रीय कोयला विकास निगम के अन्तर्गत काम कर रहे कर्मचारियों की भविष्य निधि के अंशदान की राशि उक्त निगम की ओर बकाया है ;

(ख) यदि हां, तो यह घन राशि कितनी है और कितनी अवधि से बकाया है ; और

(ग) श्रमिकों को बकाया राशि दिलाने के लिए सरकार ने क्या कार्यवाही की है और उसका क्या परिणाम निकला ?

श्रम और रोजगार मंत्री (श्री आर. के. खाडिलकर) : कोयला खान भविष्य निधि संगठन की व्यवस्था का सम्बन्ध कोयला खान भविष्य निधि के न्यासी बोर्ड से है और केन्द्रीय सरकार ने इसका सीधा सम्बन्ध नहीं है। कोयला खान भविष्य निधि प्राधिकारियों ने पत्र, तारीख 21 मई, 1971 में इस प्रकार सूचित किया है :—

(क) राष्ट्रीय कोयला विकास निगम की 48 कोयला खानों/महायक संगठनों में से 13 कोयला खानों/सहायक संगठनों ने मार्च, 1971 का भविष्य निधि का अंशदान जमा नहीं कराया है। इग अंशदान का भुगतान 30 अप्रैल, 1971 तक किया जाना था।

(ख) मार्च, 1971 के सम्बन्ध में 13 एककों की ओर देय अंशदानों की कुल राशि 3,11,210 रुपये थी।

(ग) यह मामला राष्ट्रीय कोयला विकास निगम के साथ उठाया गया है। निधि छोड़ने वाले श्रमिकों और उनके वारिसों/आश्रितों को भविष्य निधि की देय राशि विशेष आरक्षित निधि से दी जाती है, भले ही राष्ट्रीय कोयला विकास निगम से अंशदान बचल न हुआ हो।